

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.31/(MAH)/2015  
CA No. 125/2011

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2017

NAME OF THE PARTIES: Mr. Dharamdas Nandlal Mehta  
V/s.  
M/s. Meridian Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Poojanka  
gandhi

Advocate for  
Proposed Respondents

*[Signature]*

*C.A. 125/2015*  
*Amrita Ghose*

Advocate for  
Respondent No.3

*[Signature]*

Mr. Ieshan Sinha

Advocate  
i/b Wadia  
Gandhi & Co.

*Ieshan Sinha*

FOR PETITIONERS

**ORDER**

**CA No. 125/2015 in TCP No. 31/397-398/CLB/MB/MAH/2015**

1. The Learned Representatives of the respective parties are present.
2. One Application bearing C.A. No. 125/2015 is pending for disposal as noted vide para 2 of previous Interim Order dated 28.02.2017.
3. The Learned Representatives have informed that a Contempt Application bearing No. 165/2016 is fixed for hearing on 12.04.2017 and the above Application (CA-125/2015) may also be heard on that very day.
4. Since both the parties have agreed for the said date hence adjourned to **12.04.2017**. Date is duly communicated to both the sides.

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**

Dated: **03.04.2017**